GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA UNSTARRED QUESTION NO.606 TO BE ANSWERED ON 01.12.2021

Coal Shortage

606. SHRI SAUMITRA KHAN:

Will the Minister of Coal be pleased to state:

- (a) whether the Government considers the shortage of coal as a serious problem in the country;
- (b) if so, the details thereof;
- (c) whether there is a difference of opinion between the States and the Union Government on the said issue and if so,the details thereof;
- (d) whether any concrete mechanism is available with the Government to resolve the above issue; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a) to (f): There is no shortage of coal in the country. Due to increased demand of power, less power generation by imported coal based power plants and some interruption in supply of coal due to heavy rains, the coal stock at the power plants depleted to 7.2 MT (sufficient for 4 days) as on 8th October, 2021. Subsequently with increased coal supplies, the coal stock has started increasing and has now reached 16.74 MT (sufficient for 9 days) as on 25.11.2021. Coal India Limited (CIL) has dispatched around 54 Million Tonnes (MT) more coal during April - October'21 in comparison to the same period of last year. CIL has dispatched 291.72 MT coal during this period, against 237.75 MT during the same period of last fiscal. The coal stock at CIL pithead was 40.23 MT as on 08.10.2021 and 32.30 MT as on 25.11.2021.

Steps taken to improve coal supplies for meeting increased demand in the country are as follows:

i. In order to address the issues of coal supplies to power sector, an Inter-Ministerial Sub-Group comprising of representatives from Ministry of Power, Ministry of Coal, Ministry of Railways, Central Electricity Authority (CEA), CIL and SCCL meet regularly to take various operational decisions to enhance supply of coal to thermal power plants as well as for meeting any contingent situations relating to power sector including critical coal stock position in power plants.

- ii. CIL had offered about 5.2 MT of additional coal from its various subsidiaries to States, Central Gencos for lifting through RCR/ Road Mode.
- iii. In addition to Annual Contracted Quantity (ACQ), coal has been offered under RCR mode on 'as is where is basis' to build up stock at Power house end.
- iv. The Ministry of Coal has amended Mineral Concession Rules, 1960 with a view to encourage domestic coal production enhancement from captive mines by allowing sale of coal or lignite, on payment of additional amount, by the lessee of a captive mine up to 50 percent of the total coal or lignite produced in a financial year, after meeting the requirement of the end use plant linked with the mine. Earlier this year, the Mines and Minerals (Development & Regulation) Act had been amended to this effect. This is applicable for both the private and public sector captive mines. With this amendment, the Government has paved the way for releasing of additional coal in the market by greater utilization of mining capacities of captive coal and lignite blocks, which were being only partly utilized owing to limited production of coal for meeting only their captive needs.
